

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 2

IA 1236/2022 in C.P. (IB) 3101/MB/2019

CORAM:

SH. K. K. VOHRA
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **03.06.2022**

NAME OF THE PARTIES: - **Bircort Textile Pvt Ltd**
V/s
Raj Arcades Homes Pvt Ltd

Appearance (via video-conference):

For the Applicant : Mr. Nithish Bangera, Advocate

Section 7 of the IBC, 2016

ORDER

IA 1236/2022

This is an Application for withdrawal of the main Company Petition (CP) bearing CP (IB) No. 3101 of 2019 as the matter is settled out of the Court amicably between the Parties. The Applicant (Financial Creditor) has attached the consent terms on page 11 to 16 to the Application which is duly signed by the Financial Creditor and the Corporate Debtor.

In view of the above, the prayer for withdrawal of the CP is allowed. Accordingly, **IA 1236 of 2022 is disposed of as allowed.** Resultantly, the CP bearing **CP (IB) No. 3101 of 2019 stands disposed of as dismissed as allowed to be withdrawn.**

Sd/-

K. K. VOHRA
Member (Technical)

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)

Vedant